

duty, or within six months from the date of finalisation of assessment where the goods were assessed to duty provisionally. Refund of duty is granted only if the claims are filed within the statutory time limit. But this takes some time. The grant of refund has no relationship with the sale of goods in the market, as duty is refundable wherever it has been charged in excess of the rate prescribed under the law. The sale price does not reflect the duty element separately.

(c) and (d) In view of (a) and (b) above the question does not arise,

#### **Spurt in Capital Market As A Result of Floatation of Leasing Companies**

4765. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether there has lately been a spurt in the Indian Capital market by the floatation of leasing companies;

(b) if so, the check being exercised by Government or the Reserve Bank of India over the leasing and financial activities of these Companies, their proper utilisation of the deposits received by them particularly in case of such companies floated by MRTP Companies; and

(c) if not, the reasons therefor ?

**THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) :** (a) During the period 1st April, 1984 to 31st July, 1984 twenty six companies having object, *INTER ALIA*, leasing were given approvals under the Capital Issues (Control) Act, for issue of share capital and debentures amounting to Rs. 44.22 crores as against Rs. 60.56 crores of thirty five companies during the financial year 1983-84

(b) and (c) The Reserve Bank of India has laid down rules regarding public deposits to be taken by leasing companies Reserve Bank of India in also

proposing to issue guidelines to commercial banks under the Banking Regulation Act in regard to bank finance to leasing companies.

#### **काले धन की वृद्धि रोकने के प्रयास**

4766. श्री चन्द्र देव प्रसाद वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश में काले धन की वृद्धि रोकने के प्रयासों में असफल रही है; और

(ख) क्या इस प्रयोजन के लिए तैनात आयकर विभाग और अन्य विभाग के छावों के दौरान पकड़े गए काले धन और संबधित दस्तावेजों का भंडाफोड़ नहीं करते हैं और बाद में काले धन निर्माताओं से सांठगांठ करके मामले को दबा देते हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस. एम. कृष्णा) : (क) और (ख) जी, नहीं ।

#### **Construction of New Defence Colony at Cod, Chheoki, Allahabad**

4767. SHRI DAYA RAM SHAKYA : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 9059 dated 27 April, 1984 regarding construction of new Defence Colony at C. O. D. Chheoki. Allahabad and state:

(a) whether Government have committed that an estimated cost of Rs. 57.99 lakhs has been approved in February, 1984 for construction of married accommodation for Defence Civilians at Allahabad on station basis; and